GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 1304 TO BE ANSWERED ON 19.09.2020

BONDED LABOUR

†1304. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the state-wise estimated number of bonded labourers, especially in backward and rural areas of Maharashtra state;
- (b)whether any scheme has been prepared or proposed to be prepared for their release and rehabilitation, if so, the details thereof;
- (c)the State-wise number of bonded labourers released/rehabilitated so far;
- (d)whether any assistance has been provided for the purpose especially in the backward and rural blocks during the last three years as on date; and
- (e)whether any committee has been constituted to identify the bonded labourers and take steps for their release and rehabilitation and if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): The Government of India has implemented a Central Sector Scheme for Rehabilitation of Bonded Labourer - 2016 w.e.f. 17.05.2016 under which financial assistance to the tune of Rs. 1.00 (one) lakh, Rs.2.00 (two) lakh & Rs. 3.00 (three) lakh are provided to released bonded labourers based on their category and level of exploitation along with other non-cash assistance for their livelihood. The Statewise number of Bonded Labour identified/released and rehabilitated is enclosed as Annexure.

(d): The expenditure/assistance during last three years under the Central Sector Scheme for Rehabilitation of Bonded Labourer-2016 is as under:

Financial Year	Amount (Rs. In Lakhs)	
2017-18	664.50	
2018-19	253.50	
2019-20	34.75	

(e): The Bonded Labour System (Abolition) Act, 1976 provides an institutional mechanism at the District and Sub-Divisional level of the State Government in the form of Vigilance Committees, which are responsible for identification of bonded labours and the bonded labour system. As per the Section 13 of the Bonded Labour System (Abolition) Act, 1976, every State Government is under mandatory obligation to constitute Vigilance Committees in each District and each sub-Division as it may think fit.

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Annexure referred to in reply to part (a) to (c) of Lok Sabha un-starred question no. 1304 for dated 19.09.2020.

Name of the State/UT	Number of Bonded Labourers released and rehabilitated sin		
	1978	978	
	Identified and Released	Rehabilitated	
Andhra Pradesh	38,141	31,404	
Arunachal Pradesh	3,526	2992	
Assam	12	12	
Bihar	17,886	17,351	
Chhattisgarh	3548	3548	
Gujarat	64	64	
Haryana	594	92	
Jharkhand	314	314	
Karnataka	66,281	60,029	
Kerala	823	710	
Madhya Pradesh	13,319	12,394	
Maharashtra	1,404	1,325	
Pudducherry	09	09	
Odisha	51,441	48,313	
Punjab	252	252	
Rajasthan	7,872	6,715	
Tamil Nadu	65,573	65,573	
Uttar Pradesh	42279	42279	
Uttaranchal	5	5	
West Bengal	344	344	
TOTAL	3,13,687	*2,93,725	

^{*19962} Bonded Labourers are not available for rehabilitation either they have died or left the place without leaving their addresses.
